

**NOTIFICATIONS UNDER INSECTICIDES ACT, GUDALUR JANMAM ESTATES ABOLITION AND CONVERSION INTO RYOTWARI ACT**

**SHRI PRABHUDAS PATEL:** On behalf of Shri Annasahib P. Shinde, I beg to lay on the Table:—

(1) A copy of the Insecticides (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. GSR 474(E) in Gazette of India dated the 24th July, 1976 under sub-section (3) of section 36 of the Insecticides Act, 1968. [Placed in Library. See No. LT-11333/76].

(2) A copy of Notification No. G.O.Ms 845 published in Tamil Nadu Government Gazette dated the 14th July, 1976 making certain amendments to the Gudalur Janmam Estates (Abolition and Conversion into Ryotwari) Rules, 1974, under sub-section (5) of section 60 of the Gudalur Janmam Estates (Abolition and Conversion into Ryotwari) Act, 1969 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the state of Tamil Nadu. [Placed in Library. See No. LT-11334/76].

**ANNUAL ACCOUNTS OF AND AUDIT REPORT ON COCHIN PORT TRUST FOR 1972-73 AND OF VISAKHAPATNAM PORT TRUST FOR 1974-75**

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH):** Sir, on behalf of Shri I. M. Trivedi, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(1) Annual Accounts of the Cochin Port Trust for the year 1972-73 and the Audit Report thereon.

(2) Annual Accounts of the Visakhapatnam Port Trust for the year 1974-75 and the Audit Report thereon. [Placed in Library. See No. LT-11335/76].

**TARIFF COMMISSION'S REPORT ON THE PRICE STRUCTURE OF SYNTHETIC RUBBER. GOVERNMENT RESOLUTION AND A STATEMENT**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND):** Sir, on behalf of Shri Ziaur Rahman Ansari, I beg to lay on the Table a copy each of the following papers\* (Hindi versions):—

(i) Report (1975) of the Tariff Commission on the price structure of Synthetic Rubber.

(ii) Government Resolution No. N-18011/2/75-PC. I dated the 18th March, 1976 notifying Government's decisions on the above Report.

(iii) A statement showing reasons as to why the documents mentioned above could not be laid on the Table within the prescribed period.

[Placed in Library. See No. LT-11336/76].

**ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY FOR 1975-76 AND A STATEMENT, ANNUAL REPORT OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGG., BOMBAY FOR 1975-76**

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM):** I beg to lay on the Table:

(1) (i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1975-76.

\*English versions were laid on the Table on the 30th March, 1976.

[Shri Arvind Netam]

(ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.

(2) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1975-76. [Placed in Library. See No. LT-11337/76].

STATEMENTS SHOWING ACTION TAKEN BY GOVT. ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS DURING VARIOUS SESSIONS

SHRI B. SHANKARANAND: I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—

(i) Statement No. XXV—Tenth Session, 1974

(i) Statement No. XXV—Twelfth Session, 1974.

(iii) Statement No. XXI—Thirteenth Session, 1975.

(iv) Statement No. V—Fifteenth Session, 1976.

(v) Statement No. IV—Sixteenth Session, 1976

(vi) Statement No. I—Seventeenth Session, 1976.

[Placed in Library. See No. LT-11338/76].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, STATEMENTS AND REVIEW ON AND ANNUAL REPORT OF CENTRAL ROAD TRANSPORT CORPORATION LTD. CALCUTTA FOR 1974-75 AND A STATEMENT

SHRI DALBIR SINGH: I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O.Ms 2315 published in Tamil Nadu Government Gazette dated the 18th December, 1975 making certain amendment to the Tamil Nadu Vehicles Rules, 1940.

(iii) G.O.Ms. 88 published in Tamil Nadu Government Gazette dated the 18th February 1976 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.

(iii) G.O. Ms. 603 published in Tamil Nadu Government Gazette dated the 31st March, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(iv) G. O. Ms 1677 published in Tamil Nadu Government Gazette dated the 22nd October, 1975 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(v) G.O. Ms. 57, published in Tamil Nadu Government Gazette dated the 10th January, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-11339/76.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1974-75.